CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 455/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the

other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by

the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents: Central Power Distribution Company of Andhra Pradesh Limited and

4 others.

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms

of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills

payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and

3 others.

Petition No. 618/MP/2020

Subject: Petition under Section 79(1)(f) of the Electricity Act, 2003 for

ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee and 5 others.

Respondents: Reliance Infrastructure Limited.

Date of Hearing: 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Record of Proceedings

At the request of the learned proxy counsel for RIL for adjournment (vide email dated 17.4.2025), on the ground that the arguing Senior counsel was preoccupied in a part-heard matter before APTEL, the hearing of the petitions was adjourned.



2. The Petitions shall be listed for hearing on 20.5.2025 at 2:30 PM.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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